

ings given by the Ministers during various sessions of Lok Sabha:— 12.16 hrs.

8th Lok Sabha

- (i) Statement No. XXVI—Sixth Session, 1986. [*Placed in Library. See No. L.T. 1433/90*]
- (ii) Statement No. XXIV—Seventh Session, 1986. [*Placed in Library. See No. L.T. 1434/90*]
- (iii) Statement No. XXIV—Eighth Session, 1987. [*Placed in Library. See No. L.T. 1435/90*]
- (iv) Statement No. XXI—II part of Eighth Session, 1987. [*Placed in Library. See No. L.T. 1436/90*]
- (v) Statement No. XX—Ninth Session, 1987. [*Placed in Library. See No. L.T. 1437/90*]
- (vi) Statement No. XVIII—Tenth Session, 1988. [*Placed in Library. See No. L.T. 1438/90*]
- (vii) Statement No. XIV—Eleventh Session, 1988. [*Placed in Library. See No. L.T. 1439/90*]
- (viii) Statement No. XI—Twelfth Session, 1988. [*Placed in Library. See No. L.T. 1440/90*]
- (ix) Statement No. X—Thirteenth Session, 1989. [*Placed in Library. See No. L.T. 1441/90*]
- (x) Statement No. VII—Fourteenth Session, 1989. [*Placed in Library. See No. L.T. 1442/90*]

9th Lok Sabha

- (i) Statement No. V—First Session, 1989. [*Placed in Library. See No. L.T. 1443/90*]
- (ii) Statement No. IV—Second Session, 1990. [*Placed in Library. See No. L.T. 1444/90*]

MESSAGES FROM RAJYA SABHA

[*English*]

ADDITIONAL SECRETARY:  
Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th September, 1990, agreed without any amendment to the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 3rd September, 1990."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th September, 1990, agreed without any amendment to the Conservation of Foreign Exchange & Prevention of Smuggling Activities (Amendment) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 3rd September, 1990."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 2) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 5th September, 1990, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no re-

commendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 5th September 1990, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 5th September, 1990 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

Chapter 1 and final replies in respect of Chapter V of:—

1. Fifty-Fourth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Forty-Eighth Report of the Committee (Eighth Lok Sabha) on Ministry of Finance (Department of Revenue)—Revenue Leakages.
2. Sixty-Seventh Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Sixty-Third Report (Eighth Lok Sabha) on Ministry of Civil Aviation and Tourism (Department of Tourism)—Development of Major Buddhist Pilgrimage Centres.
3. Sixty-Eighth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Fifty-Eighth Report (Eighth Lok Sabha) on Ministry of Communications (Department of Posts)—Postal Services in Rural Areas.
4. Sixty-Ninth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Fifty-Ninth Report (Eighth Lok Sabha) on Ministry of Communications (Department of Telecommunications) — Telecommunication Services in Rural Areas.

12.16½ hrs.

## ESTIMATES COMMITTEE

### Action Taken Statements

[English]

SHRI JASWANT SINGH (Jodhpur): I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in